

(c) whether any welfare activities on capacity building and rural infrastructural development have been undertaken involving Non-Governmental Organizations (NGOs); and

(d) if so, the details thereof and the criterion fixed for involving NGOs?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) The Army has undertaken welfare projects in remote and mountainous regions in the North-East Region with the objective of "Winning Hearts and Minds" of the local population.

(c) and (d) Welfare projects undertaken by the Defence Forces are planned and executed by the Defence Forces itself, in consultation with local administration and the needs of the population. Non-governmental organizations are not involved in these projects.

#### **Implementation of cadre review for BRO subordinate engineers**

4523. SHRI RAM KRIPAL YADAV: Will the Minister of DEFENCE be pleased to state:

(a) whether Border Roads Organisation is having deficiency of subordinate engineers due to tougher working conditions and poor career/promotional avenues;

(b) if not, why the Board of Officers proposed the manning ratio of JE to AE as 6:1 and AE to EE as 20 per cent in 2 steps, which is too low in comparison to CPWD and other Departments i.e. in CPWD, JE to AE is 1:1 and AE to EE is 66.67 per cent in one step; and

(c) if so, whether Government proposes to finalise/implement the cadre review at least at par with CPWD and other Departments?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Border Roads Organisation (BRO) has a deficiency in subordinate grades of engineers. This could be an outcome of different factors. In 2011, it was decided to make recruitment to the post of Junior Engineer in BRO through Staff Selection Commission (SSC) instead of doing it departmentally and accordingly a requisition has been placed to SSC on 26.7.2012.

(b) and (c) BRO is a work charged organisation and most of the works are

carried out departmentally. Therefore, the structure of subordinate engineers cadre of BRO cannot be compared with CPWD and other departments.

**Mentally retarded women victimized due to rape**

4524. SHRI PARSHOTTAM KHODABHAI RUPALA:

SHRI MANSUKH L. MANDAVIYA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) why Central Government is not having any specific data for cases of mentally retarded women who are victimized due to rape and deliver child;

(b) whether Government is aware about the fact that, when mentally retarded women deliver child, there is no body to take care of them and sometimes new born baby expires;

(c) if so, the action taken by Central Government in consultation with State Government to address this social matter; and

(d) why Government is not serious on this important social issue?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Data relating to Crime, including crime against women, is compiled by the National Crime Records Bureau (NCRB). In rape cases, the only information relating to the victim which is published is the age group of victim and the offenders' relationship to the victim.

(b) to (d) Relief to the disabled is primarily the responsibility of State Government. However, Department of Disability Affairs, Ministry of Social Justice and Empowerment in Government of India supplements the efforts of the State Government through its various schemes/ organizations. The major schemes being run for the welfare of the persons with disabilities include Deendayal Disabled Rehabilitation Scheme (DDRS) and National Trust for the welfare of persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (a statutory body) and National Handicapped Finance Development Corporation (NHFDC) which also implement various schemes/ programmes for the welfare of persons with disabilities.